BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PB AT NEW DELHI
IN
O.A. NO. 225 OF 2022

IN THE MATTER OF:

Nitin Dhiman ...APPLICANT

VERSUS

State Of Punjab ...RESPONDENTS

INDEX

FILED BY:

Lalit

Respondent No 8
Mail : .....
Ph No. 9814030107

LUDHIANA DATED: 19.05.2023

Lalit

R 8

(2)

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PB AT NEW DELHI
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O.A. NO. 225 OF 2022

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STATUS/RESPONSE OF RESPONDENT NO 8 , BAHADURKE TEXTILE & KNITWEAR ASSOCIATION (SPV MANAGING 15 MLD CAPACITY CETP AT LUDHIANA) , IN THE MATTER OF OA 225/2022

MOST RESPECTFULLY SHOWETH:

1. That upon hearing the IA no 21/2023, Hon'ble Tribunal was pleased to implead Bahadurke Road Textile Knitwear Association, Ludhiana, who are managing 15 mld CETP at Ludhiana, as Respondent No 8 in the matter of OA 225/2022 vide order dated 24.1.2023.

2. That the applicant herein a company registered under sec 25 of Companies Act. It is specifically formed to construct and operate/ manage 15 mld CETP for its member dyeing units located at Bahadur ke Road Industrial Area, Ludhiana. Presently it has 36 dyeing units as its member of which 32 are connected to CETP and 4 units are not in operation.

3. That as directed by Hon'ble Tribunal during hearing of the matter in OA 225/2021 on 20.4.2023, a chart showing name and discharge details of each 0f 36 members including chemicals used is enclosed herewith as

(3)

Annexure R8-1. Two units are not in operation presently for reason shown in the annexure.

4. That the Respondent has constructed the 15 mld CETP under the Govt of India (MoEFCC) scheme for assistance for construction of CETPs after getting Environmental Clearance from MoEFCC under EIA notification of 2006 issued by the ministry under provisions of EP Act 1986. Further, the project report for 15 mld CETP, prepared by M/S Water Vigil, Ludhiana , was submitted to the MoEFCC through Punjab Pollution Control Board and upon its sanction , the Central Govt sanctioned a grant/ subsidy of Rs 11.25 Crore and State Govt sanctioned a matching subsidy of Rs 5.67 crore towards construction of said CETP whose total cost is about Rs 34.17 Cr. The sanction of the MoEFCC permits use of CETP effluent for irrigation purpose. Accordingly CETP effluent is being discharged in to Buddha Nala for its use for agricultural purpose for which State Govt is yet to implement its scheme. A copy of sanction of the 15 mld CETP project by MoEFCC is enclosed herewith as **Annexure R8-2.**

5. That the entire construction of 15 mld CETP is under taken by the contractor under direct supervision of an SPV of the Respondent that was constituted as per guidelines issued by Punjab Pollution Control Board on 12 July 2017. The said SPV had a senior officer of PPCB and other experts/ representatives as per said guidelines. The payment to the contractor was made only upon approval of PPCB and bills were verified by a committee of officials including PPCB and PWSB in which Respondent Association had no

representation. A copy each of the guidelines of PPCB dated 12.7.2017 and composition of SPV and bill verification sub committee is enclosed herewith as **Annexure R8-3 Colly.** None of the members units of 15 mld CETP who are members of SPV have any technical expertise of their own. It is pertinent to further mention that none of the member unit connected to CETP is connected to municipal sewer.

6. That the 15 mld CETP was commissioned in Dec 2019. It is only during operation of the CETP during a check got conducted by the Respondent through IIT, Ropar it came to light that the contractor had provided inadequate sludge handling system etc. The Respondent had to therefore, spend additional about Rs 2 crore to get the system installed as per the design in the project report.

7. That the sanction by the MoEFCC permits discharge of treated effluent from CETP in to Buddha Nala. Accordingly, carrier line from CETP outlet to Buddha Nala with due permission from all authorities has also been construced by the Respondent at a cost of about Rs 6 crore.

8. That The Govt of Punjab has prepared a project of use of treated water at CETP and STPs of Ludhiana irrigation pf agricultural land falling between Buddha Nala at Satluj River at Ludhiana. The same is relied by MoEFCC while granting EC for the CETP for dyeing units at Ludhiana. A copy of salient features of the State Govt project for use of treated waste water for irrigation purpose at Ludhiana through Buddha Nala is enclosed as **Annexure R8-4 colly**.

(5)

9. That the 15 mld CETP is presently being operated with due consent of Punjab Pollution Control Board and the effluent from CETP is meeting standards prescribed by MoEFCC in Environmental Protection Rules under EP Act 1986. A copy of latest test report of CETP effluent/ influent is enclosed herewith as **Annexure R8-5.** Acoording to this report COD and BOD of effluent is 124 mg/l and 26 mg/l respectively. TDS in effluent is found to be 5384 Mg/l. Heavy metals are also BDL / within limit.

10. That it is pertinent to submit here that TDS of dyeing units engaged in cotton dyeing is usually found exceeding prescribed limit for TDS (FTDS) under EP Act 1886 since these units use salt in dyeing operation. Only 20 member units of 15 mld CETP out of 36 members are engaged in cotton dyeing. One of the principle reason for same even in cotton dyeing units is the reduction in water consumption by replacement of winch machines with new high tech machines as per instructions of State Pollution Control Board. The water consumption thus reduced by more than 300 percent leading to higher concentration of pollutants in the effluent from respective units. The situation further remains grave since PPCB has not prescribed any inlet standards for CETP ie effluent standards for pre teated waste water reaching CETP from member units as per MoEFCC notification dated 1.1.2016. A copy of notification dated 1.1.2016 is enclosed as **Annexure R8-6.**

11. That a trial at some industries is presently being under taken to reduce consumption of salt to contain TDS at source. For this purpose two chemicals namely QC from M/S Rishabh Impex and Precot ® ES 50 from M/S Premla Chemicals Ltd is being used in very small quantity to achieve

(6)

claimed reduction in salt consumption by about 50 %. Further, tests are being carried out to optimise use of chemicals at CETP. These trials, if found successful, would be implementable by all industries using salt to reduce salt consumption. PPCB cooperation and technical expertise in these trials will help a lot to get desired results at the earliest.

12. It is further submitted that we have already installed additional daff system and augmented sludge handling system at a cost of about Rs 4 crore recently to take care of TDS at the CETP inlet. Thus the CETP is fully complying with notified CETP standards.

13. That it may also not be out of place to mention that about 250 mld treated sewage from Two STPs, namely Baloke and Jamalpur is discharged in to Buddha Nallah. Apart from it, about 260 mld untreated sewage from 5 pumping stations is being directly pumped in to Buddha Nallah. Waste water from dairy complex at U/S and D/S end of Buddha Nallah and electroplating industries treated effluent is also discharged in to buddha Nallah. A copy of the report of PPCB dated 4.5.2020 is enclosed herewith as **Annexure R8-7.** It is further evident from it that contrary to misconception that industries are responsible for polluting Buddha Nallah, it is possible to broadly demonstrate that Buddha Nallah pollution gets diluted with discharge of treated industrial effluent. Monitoring carried out during covid times when all industries were shut down, show that COD concentration increased by 25 % while BOD concentration increased by about 20 %. Presently about 70 mld treated CETPs effluents from about 200 industries is discharged in to Buddha Nallah. Other scattered dyeing industries (about 54 nos of which 12

(7)

large) , not connected to CETPs, discharge their effluent in to municipal STPs through municipal sewer system after treatment up to prescribed industry specific standards with BOD< 30 mg/l.

Lalit J

Respondent No 8

LUDHIANA
DATED:19.5.2023

(8)

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
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O.A. NO. 225 OF 2022

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AFFIDAVIT

I, Lalit Jain, Chairman of Bahadurke Road Textile Knitwear Association at present at Ludhiana, do hereby solemnly affirm and declare as under: -

14. That I am presently Chairman of Bahadurke Road Textile Knitwear Association a Company registered under company Act having Registered office at Swami Vivekanand Marg, Near Kali Mata Mandir, Bazigar Dera, Bahadur ke Road, Ludhiana and duly authorized by the Company to file accompanying application.

15. That I am fully conversant with case as derived from office record and competent to swear to this affidavit.

11. That I have read the accompanying response and have understood the contents thereof. The facts stated there in are true and correct to the best of my knowledge and nothing has been concealed there from.

12. That the Annexures are true copy of the originals.

NOTARY PUBLIC * GOVT OF INDIA * Ashwani Jolly LUDHIANA (PB.) Regd No 2784

Certified that the affidavit S.P.A./G.P.A. has been readover & explained to the deponent executant who seemed correctly to understand the same at the time making above there of

Lalit J.
DEPONENT

VERIFICATION:

Verified at Ludhiana on this day of May, 2023, I the above named deponent, do hereby verify that the contents of the above affidavit are true and correct. No part of it is false and nothing material has been concealed there from.

4170

Lalit J.
DEPONENT

20 MAY 2023

ATTESTED AS IDENTIFIED
NOTARY PUBLIC, LDH.

(13)

CETP MEMBERS CONSENT DETAILS

S. No.	UNIT	STATUS WITH CETP	CETP Membership, (KLD)	CAPITAL INVESTMENT (IN LAKHS)	Feb-Apr23 Discharge (KLD)	RAW MATERIAL CONS AS PER CONSENT	REMARKS
1	ADINATH DYEING & FINISHING MILLS	Connected	1,900	2,649.07	1,020	Dye @ 960 Kg/day, Acetic acid @ 180 Kg/day, Softner @ 340 Kg/day, Soda Ash @ 430 Kg/day, Sodium Chloride @ 7000 Kg/day, Caustic @ 400 Kg/day, Hydrogen Peroxide @ 190 Kg/day, Soaping Agent @ 100 Kg/day, Scouring agent @ 80 Kg/day & Anti Crease Agent @ 260 Kg/day	
2	ADINATH KNIT	Connected	100	163.00	78	-	
3	ANSH PROCESSORS	Connected	150	295.00	166	Soap@10 kg/day, Silicon @ 25 Ltr/day, Softner @10 ltr/day, Enzyme @ 35 ltr/day, Acetic Acid @40 Ltr/day	
4	CHOPRA PROCESS	Connected	150	71.22	120	Soap @ 10 Liter/day Softner @ 5 Liter/day	
5	DECENT FINISHERS	Connected	550	416.79	412	DYES AND CHEMICALS @ 45 Kg/day, Acetic acid @ 40 Kg/day.	
6	EAKTA DYEING & FINISHING HOUSE	Connected	1,800	2,110.00	1,356	DYES @ 300 Kg/day, ACETIC ACID @ 600 Kg/day, HYDROCHLORIC ACID @ 150 Kg/day, SOFTNER @ 650 Kg/day, SOAP @ 200 Kg/day, SULPHURIC ACID @ 25 Kg/day	
7	GIRNAR FABRICS (INDIA) PRIVATE LIMITED	Connected	800	656.95	562	Caustic Soda @ 50 Kgs/day, Hydrogen Proxide @ 30 Kgs/day, Common Salt @ 400 Kgs/day, Tinopol @ 10 Kgs/day, Yarn @ 3420 Kgs/day, Wetting Agent @ 60 Kgs/day, Soda Ash @ 300 Kgs/day, Dyes @ 20 Kgs/day, Acetic Acid @ 150 Kgs/day	
8	JAIN SHAWLS	Connected	300	1,249.00	222	NACL @ 160 Kg/day, DYES @ 102 Kg/day, SODA ASH @ 80 Kg/day, H2SO4 @ 75 Kg/day, BLEACHING @ 150 Kg/day & LISAPOL @ 25 Kg/day.	
9	JOLLY CLOTHING CO	Connected	25	350.00	6	-	
10	LARK KNITWEARS	Connected	400	2,323.06	379	Dyes & chemicals @ 350 Kg/day	
11	NADAR PRINTS	Connected	50	167.00	19	Printing Ink @ 20 Liter/Day, Washing Agent @ 5 Liter/Day, Softner Gel @ 3 Liter/Day	
12	NARANG PROCESSERS	Connected	50	357.74	33	Cationic/sillicone softners and washing chemicals @ 400 Kg/day	
13	NAVKAR DYEING & FINISHING MILLS	Connected	1,000	312.89	533	Dyes & Chemicals- 80 kg/day	
14	OSWAL DYEING & FINISHING MILLS PRIVATE LIMITED	Connected	500	400.75	299	Dyes & Chemicals- 200 kg/day	
15	OSWAL FINISHING MILLS	Connected	1,200	559.00	707	Dyes & Chemicals- 200 kg/day	

R81-(1)

CETP MEMBERS CONSENT DETAILS

S. No.	UNIT	STATUS WITH CETP	CETP Membership, (KLD)	CAPITAL INVESTMENT (IN LAKHS)	Feb-Apr23 Discharge (KLD)	RAW MATERIAL CONS AS PER CONSENT	REMARKS
16	PARBHAT THREADS (INDIA)	Connected	50	168.99	27	Dyes & Chemicals- 5 kg/day	
17	PRIME PROCESSORS	Connected	500	322.02	399	Dyes & Chemicals- 184 kg/day	
18	RADHA PROCESSORS (THE NAVKAR)	Connected	100	18.03	10	DYES @ 3 Kgs/day, CHEMICALS @ 15 Kgs/day	
19	RANBIR ENTERPRISES PVT. LTD.(OPC)	Connected	100	-	-	-	Unit Closed from last 18 months due to lack of financing
20	SADAN HOSIERY PVT LTD	Connected	650	1,296.00	528	DYES & CHEMICALS @ 190 Kg/day.	
21	SANGAT DYEING HOUSE	Connected	400	59.38	332	Dyes & Chemicals- 30 kg/day	
22	SANGEET SCIENTIFIC DYERS	Connected	400	42.55	180	ACETIC ACID @ 20 Ltr/day, SOFTENER @ 45 Kg/day, LEVELER @ 10Kg/day & DYES AND CHEMICALS @ 75 Kg/day.	
23	SHIVA PROCESSER	Connected	400	347.20	292	Acetic Acid @ 17 Kg/day, Softner @ 23 Kg/day, Dyes @ 75 Kg/day.	
24	SHREE GOPAL JI DYEING HOUSE (ATAM)	Connected	500	198.65	440		
25	SHRI BALAJI FINISHING MILLS PRIVATE LIMITED	Connected	1,400	407.81	659	SOAP @ 64 Kg/day, ACIDIC ACID @ 60 Kg/day, POLYSTER DYES @ 85 Kg/day, SOFTNER @ 77 Kg/day	
26	SIDHI VINAYAK PROCESSORS & CHEMICALS	Connected	50	18.88	20	DYES & CHEMICALS @ 100 Kgs/day, DETERGENT @ 50 Kgs/day	
27	TOP GEAR FASHIONS	Connected	300	2,429.62	70	Dyes & chemicals & Detergents @ 150 Kg/day	
28	Veer Enterprises	Connected	50	1,071.00	20	Printing Chemicals @ 20 Kg/day	
29	Vibgyor Dyeing & Finishing House	Connected	300	470.00	289	Dyes & Chemicals-0.015MT/day	
30	VINEY KNITWEARS PRIVATE LIMITED	Connected	50	458.38	11	SOAP @ 50 Kg/day	
31	VIPAN JAIN & CO.	Connected	100	170.00	27	-	
32	ZIP (INDIA)	Connected	50	287.46	4	DYEING CHEMICAL & COLOURS (100KG per month) @ 1.20 MT/Year	
33	FRIENDS PRINTERS	Not Connected	50				NOC yet to be obtained by Party
34	AADI KNIT FAB	Not Connected	400				NOC Pending with PPCB
35	TUDOR INTERNATIONAL (SWADESHI)	Not Connected	100				NOC Pending with PPCB
36	SEHGAL CREATIONS (FRIENDS PRINTERS)	Not Connected	75				Under construction, will be completed by Dec-23
			15,000		**9,219**		

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F. No. Q-15017/22/2014-CPW
Government of India
Ministry of Environment, Forest and Climate Change
(CP Division)

2nd Floor, Prithvi Wing
Indira Paryavaran Bhawan
Aliganj, Jor Bagh Road
New Delhi-110 003
E-mail: h.kharkwal@nic.in
Telefax: 01124695384

Dated: 18th March, 2016

To,

The Member Secretary
Punjab State Pollution Control Board
Vatavaran Bhawan, Nabha Road,
Patiala – 147001
Punjab

Subject: Follow-up of the Minutes of the Appraisal Committee meeting on CETPs held on 03/03/2016- regarding.

Sir,

I am directed to enclose the Minutes of the Appraisal Committee Meeting on CETPs held on 03/03/2016 under the Chairmanship of Dr. Manoranjan Hota, Adviser (CP), MoEF&CC.

2. A copy of the minutes is enclosed. The Committee approved the following proposals:

i. 40 MLD CETP of M/s Punjab Dyers Association (PDA)–Focal Point Module Ludhiana, Punjab.

ii. 15 MLD CETP by M/s Bahadur Ke Textile & Knitwear Association (BKTKA) at Bahadur Ke Road, Ludhiana, Punjab.

3. The State Pollution Control Board may indicate the status of release of State subsidy to above said CETPs, so as to enable us to take further necessary action for processing the release of Central share as per the CETP Guidelines.

This may be treated as most urgent.

Encl. as above.

Yours faithfully,

Sd/-

(Dr. H. Kharkwal)
Joint Director (S)

Bahadur-Ke-Textiles and Knitwears Association (BKTKA) Ludhiana

Copy to:

The Chairman/Managing Director
M/s Bahadur Ke Textile &
Knitwear Association (BKTKA)
C/o Jain Shawls, Bahdur Ke Road,
Industrial Zone, Ludhiana- 141008, Punjab.

(12)

Minutes of the Appraisal Committee meeting on Common Effluent Treatment Plants (CETPs) held in the Ministry of Environment, Forest & Climate Change on 03/03/2016.

A meeting of the Appraisal Committee on Common Effluent Treatment Plants was held in the Ministry of Environment, Forest and Climate Change at New Delhi on 03/03/2016 under the Chairmanship of Dr. Manoranjan Hota, Adviser (CP). The list of participants is annexed. At the outset the Chairman of the Committee welcomed the Members of the Committee attended the meeting and gave a brief background of the revised guidelines for central assistance to CETPs, procedures etc. invited the proponents to make presentation of their CETP proposals.

2. Joint Director (HK), MoEF&CC informed that the Appraisal Committee meeting was convened to discuss two new proposals of CETPs submitted as per revised guidelines on CETPs which has been duly recommended and forwarded by the Punjab State Pollution Control Board.

3. The following new proposals of CETP were presented and discussed in the meeting:

3.1 40 MLD CETP of M/s Punjab Dyers Association (PDA)–Focal Point Module Ludhiana, Punjab

i. The proposal was duly recommended and forwarded by Punjab State Pollution Control Board (PPCB) for financial assistance for 40 MLD CETP of the SPV, M/s Punjab Dyers Association (PDA) – Focal Point Module, Ludhiana, Punjab. The CETP is based on Physico-Chemical followed by Advanced Biological treatment systems which is further followed by disinfection systems. The treated effluent will be discharged at the outfall of Ludhiana Sewage Treatment Plant (STP) and will be utilized for irrigation of agricultural land.

ii. The presentation on the project was made by Shri John Thomas, Consultant/ Environmental Advisor to PDA- Focal Point Module.

iii. There are currently 55 industries who are members of the 40 MLD PDA Focal Point CETP.

iv. Ludhiana has been identified as one of the Critical Polluted Areas and has also been recently been selected for the first 20 Smart Cities to be developed in the country. The Member Secretary, Punjab Pollution Control Board (PPCB) also clarified that the environmental standards were set for the said CETP after detailed deliberations with experts from CPCB, Punjab Agricultural University, PPCB. Apart from the Real Time Effluent Monitoring Systems; PPCB will be also regularly monitor the CETP performance.

Bahadur-Ke-Textiles and Knitwears Association (Regd.) Ludhiana

(13)

v. The Project DPR has been technically appraised by Guru Nanak Engineering College, Ludhiana and IIT Madras, Chennai; as well as been assessed for Techno Economic Viability by Punjab National Bank.

vi. The proponent has mentioned that the treated effluent shall be discharged and utilized for irrigation purpose. Member Secretary, PPCB also confirmed that Government of Punjab has approved the project for providing conveyance system for carrying treated effluents from the STPs and CETPs in Ludhiana for irrigation and also stated that they have stipulated a condition in the Consent To Establish as the farmers shall be made aware that the water supplied to them is treated effluent.

vii. The Member Secretary, PPCB has informed that a Special Purpose Vehicle (SPV) will be constituted for the CETP with the Director of Industries, Government of Punjab who will be by default be part of the Managing Board of the SPV apart from other State Government nominees.

viii. The Member Secretary, PPCB has stated that the basic construction activities of the CETP of the Punjab Dyers Association, Ludhiana has been taken up by the project proponent to demonstrate PDA-Focal Point Module's commitment to the project and does not have much bearing on assistance component on the overall scale and cost of the project.

ix. The Qverall cost of the 40 MLD CETP and laboratory is ₹55.40 crores as per the following details:

CETP & Laboratory	
Civil works	₹24.93 crores
Electro Mechanical Components	₹27.70 crores
Design & Drawing	₹2.77 crores
Sub Total	₹55.40 crores

x. The Source of Funding for the project as indicated by the Project Proponent are as per the following details:

CETP & Laboratory	
Central Assistance	₹15.00 crores
State Govt. Assistance	₹7.50 crores
PDA's own funds	₹7.50 crores
Additional funding to be sourced by PDA from Financial institutions	₹25.40 crores
Sub Total	**₹55.40 crores**

xi. The Proponent indicated that Punjab National Bank (PNB) has appraised the financial viability of the project and has indicated its in-principle

Bahadur-Ke-Textiles and Knitwears Association (Regd.) Ludhiana

(14)

willingness to finance upto an amount of ₹49.55 crores to cover the project and associated costs.

xii. The proponent informed that the current 22 km long conveyance system is based on gravity with the CETP at a lower level. The logistics, infrastructure costs – CAPEX and OPEX do not support economic viability of recycle / reuse of treated effluent within industries under current circumstances. The same would cause further environmental burden linked to high energy consumption towards pumping, evaporation etc.

xiii. The project has an Environment and Sludge Management Plan and has confirmed that it is Member of the Common Hazardous Waste TSDF at Nimbua, Derabassi and has an agreement already signed up for disposal of sludge into this facility.

xiv. The proponent has confirmed that a legal agreement has been made between the SPV and its 55 Members regarding their roles, responsibilities and the sharing of the capital and O&M costs; as specified under the CSS guidelines.

xv. The project would be completed in 18 months.

xvi. As per the revised Central Sector Schemes guidelines for CETPs involving primary, secondary and tertiary treatment; financial assistance would be provided by GoI to the tune of 50% of maximum project cost or ₹1.5 crore/MLD capacity, subject to a ceiling of ₹15 crores per CETP. Considering the project is eligible for Central subsidy, the Committee approved Central subsidy of ₹15 crores for the project.

3.2 After a detailed deliberations, the Committee recommend/approved the 40 MLD /CETP of M/s Punjab Dyers Association, Ludhiana, Punjab.

4. 15 MLD CETP by M/s Bahadur Ke Textile & Knitwear Association (BKTKA) at Bahadur Ke Road, Ludhiana, Punjab.

i) The proponent has informed that there are currently 23 industries, which are Members of the CETP Association.

ii) A presentation of the proposal was made by Sh. Pardeep Kumar of M/s JBR Technologies Pvt. Ltd., Ludhiana and the consultant of the BKTKA.

iii) Earlier, the proposal of CETP was based on Zero Liquid Discharge (ZLD) Technology was duly recommended and forwarded by Punjab Pollution Control Board (PPCB) for financial assistance for 15 MLD CETP. But due to reluctance of Bankers for the disbursement of finance for ZLD, the proposal was reformulated/ recommended for financial assistance which is based on

Bahadur-Ke-Textiles & Knitwears Association (Regd.) Ludhiana

(R)

aerobic biological system for tertiary treatment in the Phase-I. The ZLD will be considered in Phase-II.

iv) The project proponent has indicated their intention to initiate the CETP based on conventional treatment system in Phase-I. They may adopt ZLD in the Phase-II for which they will apply to the MoEF&CC at a later stage as an up-gradation case.

v) The Association informed that a dedicated piped conveyance system will be laid to carry the effluent from 23 units to the CETP and this conveyance system has been approved by the Municipal Corporation, Ludhiana.

vi) The Association also informed that the sludge generated from the CETP be transported to the Common Hazardous Waste Treatment and Disposal Facility, Nimbua, Dera Bassi, Punjab, which is a scientifically designed disposal site duly approved by the Govt. of Punjab. The Association has obtained the Membership of the facility.

vii) The financial appraisal for the CETP which is based on aerobic biological system has been done by the Bank of Baroda, MID Corporate Branch, Ludhiana.

viii) Member Secretary, Punjab State Pollution Control Board has confirmed that the Consent to Establish (CTE) has been issued by PPCB based on the ZLD.

ix) The proponent in response to the query regarding adoption of an Ion Exchange in tertiary phase of non-ZLD based CETP, stated that Ion Exchange would help in increasing the life of RO membranes when ZLD will be adopted in Phase-II.

x) The proponent informed the Committee that they have already got commitment from the State Government for assistance to the tune of ₹10 crores and requested GOI to provide financial assistance and permission to initiate a non-ZLD based CETP in Phase-I and then upgrade to ZLD based CETP subject to support from the financial institutions. However, the Committee recommended that the Association should submit a fresh proposal for Zero Liquid Discharge at a later stage so that the CETP is installed in a phased manner. The CETP shall treat the effluents to meet the norms prescribed for CETP.

xi) The total project cost of the 15 MLD CETP is ₹51.11 crores as per the following:

Sr. No.	Item	Total Cost (₹in Crores)
1	Land	Leased
2	Land development cost (already incurred)	₹1.25
3	Building & Civil works	₹28.76

Ludhiana

(16)

4	Water pipeline cost	₹2.25
5	Road Repair (Lumpsum)	₹0.15
6.	Mechanical & Electrical	₹12.69
7	Interest during construction period	₹1.98
8	Misc. fixed assets (Lumpsum)	₹0.25
9	Electricity security (1400 KW @ ₹2000 /KW)	₹0.28
10	Preliminary & Pre-operative expenditure	₹1.00
11	Working capital margin	₹1.25
12	Contingency	₹1.22
	TOTAL	**₹51.11**

xii) The source of funding for the project as indicated by the proponent are as follows:

1	MOEF&CC subsidy (50%)	₹15.00 crores
2	State Govt. Subsidy (25%)	₹ 7.50 crores
3	Members contribution (25%)	₹ 7.50 crores
4	Members contribution by way of loan from bank	₹21.11 crores
	TOTAL	₹51.11 crores

The Association has already taken the approval from the Bank of Baroda, a Nationalized Bank, for a loan of ₹37.35 crores out of which an amount of ₹21.11 crores will be available by the proponent.

xiii) With regard to the high cost of the CETP project, the proponent clarified that the CETP is to be constructed in vertical horizon with lot of civil work depending upon the soil bearing capacity of the area. The Techno Economic Viability (TEV) study has included all the aspects before giving financial approval to the project. The total cost of Plant & Machinery of CETP is ₹41.75 crores and the cost of sewerage line & disposal line & other misc. is ₹9.36 crores. The proponent however clarified that the Committee may approve the funds as per the CETP guidelines. The SPCB also supported their proposition and also stated the State Board has committed for the State share of ₹10 crores as per the CETP guidelines.

xiv) As per the revised Central Sector Schemes guidelines for CETPs involving primary/ secondary/ tertiary treatment; financial assistance would be provided by GoI to the tune of 50% of maximum cost of the project or ₹1.5 crore/MLD capacity, or subject to a ceiling of ₹15 crores per CETP maximum. Considering the project is of 15 MLD capacity, the Committee approved for Central subsidy of ₹11.25 crores for the project.

xv) The Govt. of Punjab has already given a commitment letter vide letter Memo No.10/87/2015 (STE-5) in October, 2015 for ₹10.00 crores as State share of the project.

Bahadur-Ke-Textiles and Knitwear Association (SW) Ludhiana

(17)

The project would be completed in 18 months.

4.1 After a detailed deliberation, the Committee has recommended/approved the CETP proposal of M/s Bahadur Ke Textile & Knitwear Association at Bahadur Ke Road, Ludhiana, Punjab.

The meeting ended with a Vote of Thanks to the Chair.

****

Bahadur-Ke-Textiles and Knitwears Association (SW) Ludhiana

Annexure

List of the Participants who attended the meeting of the Appraisal Committee Meeting of Common Effluent Treatment Plants (CETPs) held on 03/03/2016 in Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi.

S. No.	Name & Address	Designation
1.	Dr. Manoranjan Hota, Adviser, Ministry of Environment, Forest &Climate Change, New Delhi	Chairman
2.	Dr. Neelam, Scientist 'E' of Ministry of Science & Technology, New Delhi	Member
3.	Sheri Ankush Tewari (EE) of Central Pollution Control Board, Delhi.	Member
4.	Ms. Pratima Gupta, Director, Niti Ayog, New Delhi	Member
5.	Dr. Babu Ram, Member Secretary, Punjab Pollution Control Board (SPCB), Punjab	Member
6.	Sheri Abhijit Roy, Under Secretary, IFD, MoEF&CC, New Delhi	Member
7.	Dr. H. Kharkwal, Joint Director/Scientist 'D', C.P. Division, MoEF&CC, New Delhi	Member Secretary
8.	Sheri Prithipal Bhalla, Punjab Dyers Association Ludhiana, Punjab.	Proponent
9.	Shri Vijay Mehtani, Vice President.....Dyers Association Focal Point Module Ludhiana, Punjab.	Proponent
10.	ShriAjit Maruthe, Technical Adviser, Punjab Dyers Association, Ludhiana, Punjab.	Proponent
11.	Shri John Thomas, Consultant, Punjab Dyers Association Ludhiana, Punjab.	Proponent
12.	Prof. Vivek Dhawan, Punjab Dyers Association, Ludhiana, Punjab.	Proponent
13.	Sheri Er. Harbir Singh, SEE, Punjab, Pollution Control Board, Zonal Officer, Ludhiana, Punjab.	Proponent
14.	Shri Vishal Jain, Director, Amar Ind. Ltd. Ludhiana, Punjab.	Proponent
15.	Sheri Pradeep Singh, Technical Director, JBR Technologies Pvt. Ltd. Ludhiana, Punjab.	Proponent
16.	ShriLalit Jain, MD, Bahadur Ke Knit wears & Textiles Association, Ludhiana, Punjab.	Proponent
17.	Sheri Rajueer Gupta, Director, Bahadur Ke Knit wears & Textiles Association, Ludhiana, Punjab.	Proponent
18.	Sheri Arun Jain, Director, Jain Shawals, Ludhiana, Punjab.	Proponent

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Bahadur-Ke-Textiles and Knitwears Association (Regd.) Ludhiana

(19)

PUNJAB POLLUTION CONTROL BOARD

VATAVARAN BHAWAN, NABHA ROAD, PATIALA

OFFICE ORDER

No. SEE(ZO-2)/LDH/CETP/27

Date 12.07.2017

Subject:- Procedure to be adopted for the utilization of Grant-in-Aid received from the Government of India and the Government of Punjab for setting up of CETPs being provided for the dyeing industries at Ludhiana.

There is a proposal to provide 3 Common Effluent Treatment Plants (CETPs) of capacity 50 MLD, 40 MLD and 15 MLD for the dyeing clusters of Ludhiana namely Tajpur Road & Rahon Road, Focal Point and Bahadurke Road respectively. These projects are to be executed by Special Purpose Vehicles (SPVs) constituted by the respective industrial associations. There is proposal to establish these CETPs projects under the Centrally Sponsored Schemes of the Ministry of Environment, Forest & Climate Change, Govt. of India and the cost is to be shared by the beneficiary associations, State and the Centre as per the sharing pattern decided under the relevant scheme.

To ensure the transparency, proper financial procedures, quality control and proper utilization of funds, it has been decided to adopt following procedure and guidelines for the utilization of Grant-in-Aid received/to be received from Central and State Government for the installation of 15 MLD CETP of Bahadurke Road dyeing cluster at Ludhiana and two other CETPs of 40 MLD and 50 MLD being provided at Ludhiana:

1) The Special Purpose Vehicle (SPV) shall nominate following additional members on the Board of Directors & get it approved from the Competent Authority under the provisions of Companies Act, 1956. The list of reconstituted Board of Directors shall be uploaded on the website immediately after reconstitution:-

Sr. No.	Members of Board from various departments	Designation	To be nominated by	Remarks
1.	Representative from the Deptt. of Industries & Commerce, Punjab (not below the rank of GM, DIC)	Director	Director of Industries, Govt. of Punjab, Deptt. of Industries & Commerce.)	To represent the industrial issues and to facilitate the various clearances at Govt. level.
2.	Representative from Punjab Water Supply & Sewerage Board (not below the rank of Superintending Engineer)	Director	CEO, PWSSB	PWSSB has the specialization for installing STP projects and have expertise in tendering and execution of civil works.

A-2
20

3.	Technical Experts (2 nominees) ➢ From civil engineering ➢ From environment engineering	Director	Special Purpose Vehicle	Technical Experts shall either from the engineering institutes of repute (not below the rank of associate Professor) or some engineer having at least B.Tech qualification in the relevant field with 10 year experience or Charted Engineer enlisted by State Govt. / Central Govt. with at least 10 year experience as Charted Engineer or retired Engineers not below the rank of Executive Engineer from State/ Central Govt.
4.	Financial Expert	Director	Special Purpose Vehicle	Charted Accountant with an experience of 10 years or retired Govt. officer having specialization in the finance matters, not below the rank of Deputy Controller (Finance & Accounts).

2) A managing committee comprising of the Nominee Directors and two Directors from the association side will be constituted. The Managing Committee may request the Chairman, Punjab Pollution Control Board to nominate officer from PPCB as a special invitee, if required, in the periodic meetings of the Board of Directors. The Chairman of the SPV will be the head of the managing committee. The nominee Director from the Deptt. of Industries & Commerce will be the Convenor member of the managing committee. The managing committee will be authorised to do the following acts:

a) To settle the issues related to the land on which CETP is being established.

b) Finalization of DPR.

c) Tendering process.

d) Allotment of work.

e) Financial closure and other issues related to the funding including collection of share from member units, release of loans from the Financial Institution and disbursement of the funds after the concurrence of PPCB.

f) Acceptance of bills raised by the executing agency and to give recommendations to the PPCB for release of grant after adopting proper procedure of verification.

A-2
21

g) Oversee progress and performance made by the executing agency regarding the installation of CETP.

h) Suggest suitable/ appropriate steps for proper execution and completion of the project.

i) Discuss any issue relating to the installation & commissioning of the CETP as decided by the committee.

j) Ensure that the work will be started immediately by the agency to whom the work is allotted and shall ensure completion of the project in the postulated time frame.

3) Terms and conditions and working procedures of the managing committee will be as under:

i) The committee will hold office till the project is completed or until communicated by PPCB or dissolved by the State Government.

ii) The committee will meet atleast once in a month.

iii) The Chairman of the Board of Directors shall upon the written request of not less than 3 members or upon a direction of the PPCB or the State Government call a special meeting of the Board of Directors to dispose off important work.

iv) Ten clear days notice of an ordinary meeting and five clear days of special meeting specifying time & place, where meeting is to be held & business to be transacted thereat shall be given to the members and pasted in the office of the managing committee.

v) The notice may be given to a member by delivering the same by messenger or by sending to his last known place of residence or business or in such manner as the Chairman, in the circumstances of each case thinks fit.

vi) Every meeting shall be presided over by the Chairman & in his absence by any one of the members present as may be elected by the members present amongst themselves.

vii) All questions at a meeting shall be decided by a majority of votes of the members present and voting shall be by raising of hands in favour of a proposal.

viii) In case of an equality of votes, the presiding officer shall have a second or casting vote.

ix) Five members shall form the quorum for a meeting.

x) Record shall be kept of the names of the members who attend the meeting and of the proceedings at the meeting in a minute book to be maintained by the Convener.

xi) The minutes of the previous meeting shall be circulated to all members within 15 days after the meeting.

A-7

22

xii) The minutes shall be read at the beginning of every succeeding meeting & shall be confirmed and signed by the Presiding Officer at such meeting.

xiii) Except with the permission of the Presiding Officer, no business which is not entered in the agenda, shall be transacted at any meeting. Business shall be transacted in the order in which it is entered in the agenda.

xiv) The meeting of the committee will be held at Ludhiana for conducting the proceedings and minutes of the meeting will be circulated preferably within 7 working days to the Chairperson, Member Secretary and the Chief Environmental Engineer, Punjab Pollution Control Board, Ludhiana.

xv) The SPV (M/s Bahadurke Textile & Knitwear Association) will arrange an office for the managing committee of SPV at Ludhiana and depute staff for performing various activities to be carried out by the committee.

xvi) Any expenditure related to the activities being performed by the managing committee shall be borne by the SPV (Bahadurke Textile & Knitwear Association).

xvii) The committee will ensure that the funds reserved by the association/ SPV shall not be used for any other purpose than for which the Grant-in-Aid has been released by the Centre and the State Government.

xviii) The committee shall ensure complete transparency, proper quality control and to follow financial procedures laid down by the Government from time to time.

4) A committee namely work verification committee of the following officers will get the quality of work verified at the site.

a) Environmental Engineer, Regional Office, PPCB, Ludhiana.

b) Executive Engineer, Punjab Water Supply & Sewerage Board, Ludhiana.

c) Deputy Controller/Assistant Controller (Finance & Accounts), Punjab Pollution Control Board, Patiala.

Environmental Engineer, Regional Office, PPCB, Ludhiana will be the member convener of the committee. The technical members of the work verification committee as mentioned at a) and b) above, will regularly visit the project site and take the following actions:

i) Submit the progress report to the concerned Senior Environmental Engineer/ Chief Environmental Engineer of the Punjab Pollution Control Board at Ludhiana.

A-7

ii) Will verify the bills submitted by the managing committee and forward the same to the concerned Senior Environmental Engineer, Punjab Pollution Control Board, Ludhiana for release of payment.

5) The Senior Environmental Engineer, Zonal Office-2, Punjab Pollution Control Board, Ludhiana will perform the following functions:

a) Act as the project co-ordinator and will oversee whole of the work of CETPs at Ludhiana including the work of managing committees and the work verification committee.

b) Act as an interface between the SPV, PPCB and State/ Centre Government.

c) Examine the verified bills received from the work verification committee and forward these bills to the Chief Environmental Engineer, Ludhiana for release of payment by the Competent Authority i.e. Chairman of the Punjab Pollution Control Board at Head Office, Vatavaran Bhawan, Nabha Road, Patiala.

6) A sanction letter/ release order will be issued by the Accounts Branch of the PPCB after obtaining the sanction from the Competent Authority for allowing the release of payment to the SPV with an endorsement to the SPV allowing to disburse the payment to the Executing Agency.

7) After the issuance of release orders, payment will be transferred from the dedicated accounts of the Board (maintained by Senior Environmental Engineer, Zonal Office, PPCB, Ludhiana) to an ESCROW Account to be maintained by the SPV under the joint signature of Chief Environmental Engineer and Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office, Ludhiana for the release/ reimbursement of Central/ State assistance (Grant-in-Aid).

8) The above ESCROW Account will be opened by the SPV. This account will be maintained through two authorized signatories of SPV and one authorized signatory of PPCB i.e. Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office, Ludhiana. The SPV will transfer whole of its share including loan amount to the ESCROW Account so as to ensure that the Central/ State assistance will be utilized properly. After the receipt of release orders and transfer of funds in ESCROW Accounts, payment will be released to the executing agency under the joint signatures of above two authorized nominees of SPV and Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office, Ludhiana.

9) Before the release of Grant-in-Aid, the Special Purpose Vehicle shall submit a bank guarantee of matching amount released by the Central and State assistance. After the execution of work and acceptance of utilization certificate (UC) by the Central/ State Govt., the bank

A-7
24

guarantee of that amount equivalent to the amount mentioned in the UC certificate will be released. Before the release of old bank guarantee, a new bank guarantee of the amount equivalent to the balance amount of Central/ State assistance shall remain with the PPCB and the same is required to be submitted by the SPV.

10) PPCB will maintain dedicated head of accounts in the respective cash book and all the receipts and expenditure/ release of payments are to be entered in this cash book as per proper procedure laid down and prescribed under the financial rules.

11) The managing committee constituted by the SPV will submit the bills to the Senior Environmental Engineer, Punjab Pollution Control Board, Ludhiana with copy to the Convener of work verification committee (Environmental Engineer, PPCB, Regional Office, Ludhiana) for release of payment. The SPV will submit bills alongwith the following documents:

a) Expenditure statement verified by C.A.

b) Charted Engineer Certificate.

c) Coloured photographs of the work done at site.

d) Bills duly signed by the authorized signatories of the SPV.

The bills are to be submitted bi-monthly and shall be minimum of the amount of Rs. 2 Crores. In case, there is any deviation of billing pattern while finalizing the tender document, same may be adopted only after the concurrence of the Competent Authority of the Punjab Pollution Control Board.

12) An amount of 10% of total bill amount/ project cost will be deducted from the running bills as a security and will be released after monitoring of the projects for one year after the completion and commissioning of the CETP on achieving the desired results for which the CETP is designed for. Further, during this period of one year, in case any defect is observed in the Civil, Mechanical or any other component of CETP or in case, the funding agency (Central/ State Government) has any observation or it has not accepted the utilization certificate, the security amount will not be released till the rectification of such defects or final approval by the funding agency.

13) The Punjab Pollution Control Board will engage an agency(ies) for Third Party Inspection (TPI) and Third Party Audit (TPA). The TPI and TPA report will be submitted to the PPCB and final report within 1 month from the completion of the project. Term of reference (TOR) for TPI and TPA will be laid down separately.

14) The Punjab Pollution Control Board will engage a Third party monitoring agency for period of one year for the evaluation/ performance of the CETP atleast two months before the completion of the project so as to

A-7

25

ensure that the CETP shall confirm to the standards for which it has been designed for.

15) The managing committee constituted by the SPV will submit utilization certificate on prescribed format to the PPCB with following documents:

a) Expenditure statement verified by C.A.

b) Charted Engineer Certificate.

c) Coloured photographs of the work done at site.

d) Bills duly signed by the authorized signatories of the SPV.

16) Any condition imposed by the Government of India and the Government of Punjab while sanctioning and releasing the Grant-in-Aid for the CETP project will have to be complied by the SPV and all the stakeholders.

17) The SPV (Bahadurke Textile & Knitwear Association) shall constitute another managing committee and put in place a foolproof mechanism for the operation and maintenance of the CETP atleast two month before the completion of the project so as to ensure smooth and efficient operation of the CETP.

18) The SPV shall have to comply with any other directions issued by the Central Government/State Government/Punjab Pollution Control Board with respect to the utilization of funds and the execution of the project.

This order shall also be applicable for the utilization of funds and execution of all the 3 No. CETP projects of capacity 15 MLD, 40 MLD & 50 MLD for dyeing/textile industries of Ludhiana city.

-Sd-
Member Secretary

Endst. No._____ Date_____

A copy of the above is forwarded to the Secretary, Ministry of Environment, Forest & Climate Change, Govt. of India, New Delhi in reference to the Grant-in-Aid received for 15 MLD CETP (Bahadurke Road dyeing cluster, Ludhiana) received vide C.P. Division letter no. Q-15017/22/2014-CPW dated 22-03-2017.

-Sd-
Member Secretary

Endst. No._____ Date_____

A copy of the above is forwarded to the following for information and necessary action:-

1. The Additional Chief Secretary, Deptt. of Local Govt., Punjab, Chandigarh.
2. The Principal Secretary, Deptt. of Science, Technology & Environment, Govt. of Punjab, Chandigarh.
3. The Principal Secretary, Deptt. of Finance, Govt. of Punjab, Chandigarh.

-Sd-
Member Secretary

A-7

(26)

Endst. No. 3730-31 Date 18/7/17

A copy of the above is forwarded to the following for information with request to nominate the officers from their respective departments for the SPV, managing committee and work done committee as detailed in the aforesaid office orders:-

1. The Principal Secretary, Deptt. of Industry & Commerce, Govt. of Punjab, Chandigarh.
2. The Chief Execute Officer, Punjab Water Supply and Sewerage Board, Chandigarh.

Member Secretary

Endst. No. 3732 Date 18/7/17

A copy of the above is forwarded to the Chairman, Punjab Pollution Control Board, Head Office, Patiala for the kind information and further necessary action, please.

Member Secretary

Endst. No. 3733-48 Date 18/7/17

A copy of the above is forwarded to the following for information and necessary action:-

1. The Chief Environmental Engineer (HQ), Punjab Pollution Control Board, Patiala.
2. The Chief Environmental Engineer, Punjab Pollution Control Board, Ludhiana.
3. The Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office-1/2, Ludhiana.
4. The Environmental Engineer, Punjab Pollution Control Board, Regional Office-3/4, Ludhiana.
5. The Deputy Controller (F & A), Punjab Pollution Control Board, Patiala.
6. The Chairman-cum-Managing Director, Bahadurke Textile & Knitwear Association (Bahadurke dyeing cluster), Ludhiana.
7. The Chief Executive Officer, Punjab Dyers Association (Focal Point Module), Ludhiana constituted for the construction of 40 MLD CETP at Tajpur Road for dyeing cluster of Focal Point, Ludhiana.
8. The Secretary, Punjab Dyers Association (Tajpur Road-Rahon Road cluster), Ludhiana constituted for the construction of 50 MLD CETP at Tajpur Road for dyeing cluster of Tajpur Road-Rahon Road, Ludhiana.

Member Secretary

A-5

27

PUNJAB POLLUTION CONTROL BOARD

Zonal Office-II, E-648-B, Backside CICU Office, Phase-5, Focal Point, Ludhiana.

Website:- www.ppcb.gov.in

Office Dispatch No : **Registered/Speed Post** **Date:**

Industry Registration ID: *R14LDH3737982* **Application No :** *18251904*

To,

Rajneesh Gupta
Bahadur Ke Road
Ludhiana,Punjab-141008

Subject: **Renewal of consent no. CTOW/Varied/LDH3/2020/11846013 dated 10.09.2020 granted under the provisions of the Water (Prevention & Control of Pollution) Act, 1974.**

1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	*CTOW/Renewal/LDH3/2022/18251904*
Date of issue :	*05/07/2022*
Date of expiry :	*04/01/2023*
Certificate Type :	*Renewal*
Previous CTO No. & Validity :	*CTOW/Renewal/LDH3/2021/15312553 From:18/10/2021 To:31/03/2022*

2. Particulars of the Industry

Name & Designation of the Applicant	*Rajneesh Gupta, (Director)*
Address of Industrial premises	*Bahadur Ke Textile & Knitwear Association, Bahadurke Road, Ludhiana East,Ludhiana Iii-141008*
Capital Investment of the Industry	*2555.0 lakhs*
Category of Industry	*Red*
Type of Industry	*Common effluent treatment plant.*
Scale of the Industry	*Small*
Office District	*Ludhiana Iii*

Bahadur-Ke-Textiles and Knitwears Association (Regd.) Ludhiana

22

This is with reference to the request made by the SPV for renewal of consent granted by the Board under the Water (Prevention & Control of Pollution) Act, 1974 for the operation of CETP 15 MLD.

The validity of consent to operate granted to SPV for the operation of CETP 15 MLD vide no. CTOW/Varied/LDH3/2020/11846013 dated 10.09.2020 (Expiry on 31.03.2021) under the Water (Prevention & Control of Pollution) Act, 1974, renewed vide no. CTOW/Renewal/LDH3/2021/15312553 dated 18.10.2021 (Expiry on 31.03.2022), is hereby further renewed upto 04.01.2023, with the same conditions as mentioned therein and additional conditions that:-

1. The SPV shall complete the up-gradation and stabilize the upgraded CETP by 31.07.2022 under any circumstances and no further time will be given.
2. The project proponent may also develop the vermicomposting / composting to manage the solid waste.
3. The project proponent shall not throw burn or burry any solid wastes in open outside premises or in drain / water bodies.
4. The project proponent shall promote use of alternatives of single use plastics (SUP) and awareness to discourage use of plastic, through their Corporate Environment Responsibility (CER) activities.
5. The project proponent shall ensure that there are no usages of single use plastic- thermocol disposable items such as water bottles /water pouches/water cups, plates, forks, spoons, straw etc. and single use decorating material made of plastic-thermocol or any other non-biodegradable material in the premises.

All other contents shall remain unchanged. This letter shall remain appended with the original consents issued to SPV for operation of CETP 15 MLD under the Water (Prevention & Control of Pollution) Act, 1974.

05/07/2022

(Gursharan Dass Garg)
Environmental Engineer
For & on behalf
of
(Punjab Pollution Control Board)

PUNJAB

Endst. No.: **Dated:**

A copy of the above is forwarded to the following for information and necessary action please:

The Environmental Engineer, Punjab Pollution Control Board, Regional Office-III, Ludhiana. He is requested to ensure the compliance of the conditions of consent granted under the Water (Prevention & Control of Pollution) Act, 1974.

05/07/2022

(Gursharan Dass Garg)
Environmental Engineer
For & on behalf
of
(Punjab Pollution Control Board)

Bahadur-Ke-Textiles and Knitwears Association (SPV) Ludhiana

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Punjab Dyers Association

ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD
Zonal Office-II, 3rd Floor, Savitri Complex-I, Dholewal Chowk, G.T. Road, Ludhiana.
Ph. 0161-2533350 E-Mail: seezo2ldhppcb@yahoo.com

No. 7083 Date 03/9/12

To

The General Secretary,
Punjab Dyers Association,
24, Navrattan Complex,
Cheema Chowk,
Ludhiana.

Sub: **100% Treatment of Wastewater at Ludhiana *(Project estimate for the domestic sewer of Ludhiana City after treatment at sewage treatment plant through Budha Nallah and by constructing net work of distributing / water courses).***

It is intimated that the Government of Punjab, Dept. of Science, Technology & Environment, Chandigarh has forwarded a scheme on the subject cited matter, as prepared by Department of Irrigation, Punjab.

A copy of the said report is enclosed for your record and further necessary action in the matter relating to Environmental Clearance of the proposed CETP.

DA/As above

Ludhiana 3/9/12
Environmental Engineer
Senior Environmental Engineer

30

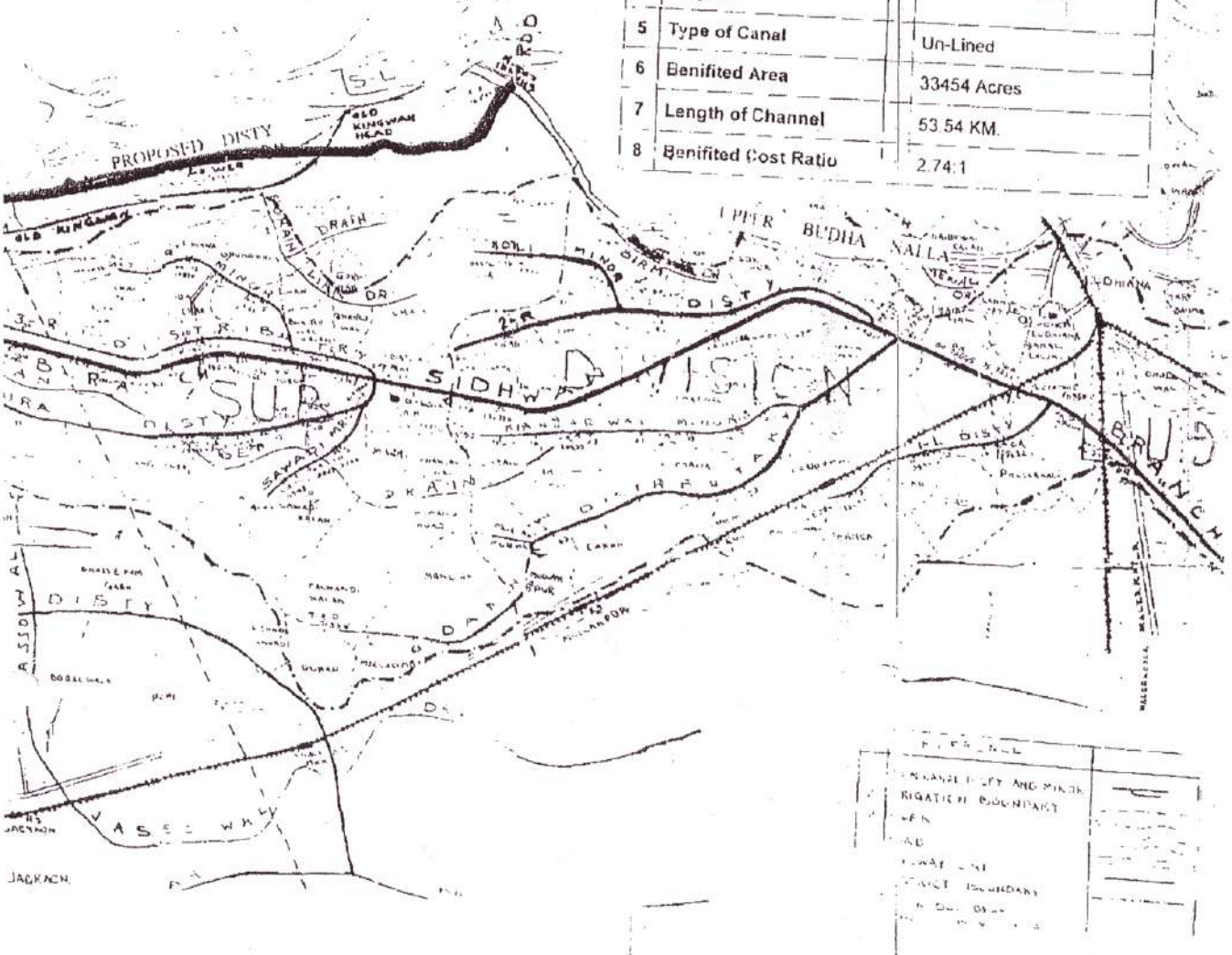
DIVISION
UDHIANA

PLAN

E DOMESTIC SEDWERAGE OF LUHDIANA
STP THROUGH BUDHA NALLAHA AND BY
F DISTRIBUTORY/WATER COURSE.

SALIENT FEATURE

1	Total Cost of the estimate	:	Rs. 120.28 Lac
2	Location of Project Area	:	In the Districts Ludhiana , Moga & Ferozepur
3	Benifited Vilalges in Nos.	:	35 Nos.
4	Total GA/CCA under Project	:	38472/33454 Acres
5	Type of Canal		Un-Lined
6	Benifited Area		33454 Acres
7	Length of Channel		53.54 KM.
8	Benifited Cost Ratio		2.74:1



(31)

E- 2023

PUNJAB POLLUTION CONTROL BOARD VATAVARAN BHAVAN,
NABHA ROAD, PATIALA
WATER ANALYSIS REPORT

1. Laboratory Sample No.	E-2796-2802/ H.O.Lab. Monitoring/2023
2.ULR No.	ULR-TC704518000000006293
3. Name of Industry	M/S Baliadurke Textile of Knitwear Associate (CETP-15MLD), Ludhiana
4. Name of Sample collecting Officer	Er. Bhisam, AEE, Sh. Sonu Kumar, SA
5. Designation of the officer authorizing Test	Environmental Engineer, Regional Office, Ludhiana- II/
6. Type of Sample	Grab
7. Date &Time of Sample collection	15.4.2023
8. Date &Time of Sample receipt in Lab.	16.4.2023
9. Period of Analysis	16.4.2023 to 02.05.2023
10. Test Methods	As per relevant parts of IS:3025/IS:1622 & Methods of APHA

Results

Sr. No.	Parameters	Equalization tank	Outlet of DAF	Outlet of Clarifloculator	Outlet of SBR	Treated water storage Tank	Final Outlet at Buddha-Nalah
1	pH	7.2	7.4	7.5	7.5	7.5	7.7
2	Total Suspended Solids mg/l	219	92	84	77	52	43
3	Color (P.C.U)	140	95	85	70	40	35
4	Chemical Oxygen Demand mg/l	742	330	320	188	124	112
5	Bio-chemical Oxygen Demand mg/l	270	100	80	37	26	24
6	Ammonical Nitrogen mg/l	16.6	12.2	7.4	4.8	3.2	2.8
7	Total Disolved Solids mg/l	5783	5812	5838	6021	5384	5400
8	Phenolic Compound mg/l	4.6	2.8	BDL	BDL	BDL	BDL
9	Sulphide mg/l	8.6	4.2	4.0	BDL	BDL	BDL
10	Total Chrome mg/l	BDL	BDL	BDL	BDL	BDL	BDL
11	Oil & Grease mg/l	32	20	7.8	BDL	BDL	BDL
12	SAR	33.9	26.2	22.5	20.5	16	15
13	RSC	0.36	0.30	0.24	0.23	0.18	0.13
14	MLSS mg/l	-	-	-	3560	-	-
15	MLVSS mg/l	-	-	-	2240	-	-
16	Bio-Assay	-	-	-	-	20% survival of Fish in 100% effluent after 96 hours	30% survival of Fish in 100% effluent after 96 hours

Remarks: 1. No Specific Standard Prescribed as per E.P.A. However, if any stringent/other standards have been imposed by the Board, the same shall prevail
2. BDL means below method detection limit

Scientific Officer

Endst. No: /0500-02 Dt. 04/5/23

A copy of the above is forwarded to the:-

1. The Chief Environmental Engineer (Water), Punjab Pollution Control Board, Ludhiana.
2. The Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office- Ludhiana.
3. The Environmental Engineer, Punjab Pollution Control Board, Regional Office-II Ludhiana.

Asstt. Scientific Officer

(32)

रजिस्ट्री सं० डी० एल०-33004/99 REGD. NO. D. L.-33004/99

भारत का राजपत्र
The Gazette of India

असाधारण
EXTRAORDINARY
भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)
प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

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No. 4] NEW DELHI, FRIDAY, JANUARY 1, 2016/ PAUSA 11 , 1937

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 1 जनवरी, 2016

का.आ. 4(अ).-- केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 6 और धारा 25 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, पर्यावरण (संरक्षण) नियम, 1986 का और संशोधन करने के लिए निम्नलिखित नियम बनाती है, अर्थात् :-

1. संक्षिप्त नाम और प्रारम्भ.—(1) इन नियमों का संक्षिप्त नाम (पर्यावरण) संशोधन नियम, 2015 है।

(2) ये राजपत्र में प्रकाशन की तारीख को प्रवृत्त होंगे।

2. पर्यावरण (संरक्षण) नियम, 1986 की अनुसूची 1 में,-

(क) क्रम संख्या 41 और उससे संबंधित प्रविष्टियों का लोप किया जाएगा;

(ख) क्रम संख्या 55 और उससे संबधित प्रविष्टियों के स्थान पर, निम्नलिखित क्रम संख्या और प्रविष्टयां रखी जाएंगी:-

क्रम संख्या	उद्योग	पैरामीटर	मानक
(1)	(2)	(3)	(4)
"55.	सामान्य बहि:स्राव उपचार संयंत्र (सीईटीपी)		
	क. अंतर्गम क्वालिटी मानक	प्रत्येक सामान्य बहि:स्राव उपचार संयंत्र (सीईटीपी) के लिए, राज्य बोर्ड सामान्य बहि:स्राव उपचार संयंत्र (सीईटीपी) तथा स्थानीय आवश्यकताओं और दशाओं की अभिकल्पना के अनुसार साधारण पैरामीटर, अमोनियम - नाइट्रोजन और भारी धातुओं के लिए अंतर्गम क्वालिटी मानक विहित करेगा।	

	ख. उपचारित बहि:स्राव क्वालिटी मानक		अधिकतम अनुज्ञेय मान (पीएच और तापमान के सिवाय मिलीग्राम/लीटर में)		
			अंतर्देशीय भूपृष्ठ-जल में	सिंचाई के लिए भूमि पर	समुद्र में
		साधारण पैरामीटर			
		पीएच	6-9	6-9	6-9
		जैव आक्सीजन मांग, बीओडी$_3$, 27^0 सेंटीग्रेड	30	100	100
		रासायनिक आक्सीजन मांग (सीओडी)	250	250	250*
		कुल निलंबित ठोस पदार्थ (टीएसएस)	100	100	100
		नियत विघटित ठोस पदार्थ (एफडीएस)	2100*	2100*	एनएस*
		विनिर्दिष्ट पैरामीटर			
		तापमान,^{0} सेंटीग्रेड	परिवेशी जल तापमान के ऊपर 5°सेंटीग्रेड से अधिक नहीं होगा	परिवेशी जल तापमान के ऊपर 5°सेंटीग्रेड से अधिक नहीं होगा	परिवेशी जल तापमान के ऊपर 5°सेंटीग्रेड से अधिक नहीं होगा
		तेल और ग्रीज	10	10	10
		अमोनियामय नाइट्रोजन	50	एनएस*	50
		कुल जेलडेहल नाइट्रोजन (टीकेएन)	50	एनएस*	50
		नाइट्रेट नाइट्रोजन	10	एनएस*	50
		फास्फेट, पी के रूप में	5	एनएस*	एनएस*
		क्लोराइड	1000	1000	एनएस*
		सल्फेट एसओ$_4$ के रूप में	1000	1000	एनएस*
		फ्लोराइड	2	2	15
		सल्फाइट, एस के रूप में	2	2	5
		फैनोलिक यौगिक मिश्रण	1	1	5

		(सी$_6$एच$_5$ओएच) के रूप में			
		योग अवशिष्ट क्लोरीन	1	1	1
		जस्त	5	15	15
		लौहा	3	3	3
		तांबा	3	3	3
		त्रिसंयोजक क्रोमियम	2	2	2
		मैगनीज	2	एनएस*	2
		निकिल	3	एनएस*	3
		आर्सेनिक	0.2	एनएस*	0.2
		साइनाइड सीएन के रूप में	0.2	एनएस*	0.2
		वेनेडियम	0.2	एनएस*	0.2
		सीसा	0.1	एनएस*	0.1
		हैक्सावेलेंट क्रोमियम	0.1	एनएस*	0.1
		सेलेनियम	0.05	एनएस*	0.05
		कैडमियम	0.05	एनएस*	0.05
		पारा	0.01	एनएस*	0.01
		जैव आमापन परीक्षण	उद्योग विनिर्दिष्ट मानकों के अनुसार	उद्योग विनिर्दिष्ट मानकों के अनुसार	उद्योग विनिर्दिष्ट मानकों के अनुसार

एनएस* विनिर्दिष्ट नहीं है

टिप्पण:

1. *समुद्र में उपचारित बहि:स्राव का निस्सरण उचित समुद्री मुहाने के माध्यम से होगा । विद्यमान अपतट निस्सरण समुद्री मुहाने में संपरिवर्तित किया जाएगा । उन मामलों में जहां निस्सरण के बिंदु पर समुद्री मुहाना 150 गुणा न्यूनतम आरंभिक तनुकरण का और निस्सारण बिंदु से 100 मीटर दूर किसी बिंदु पर 1500 गुणा न्यूनतम तनुकरण का उपबंध करता है वहां राज्य बोर्ड सीओडी सीमा में छूट दे सकेगा :

परंतु उपचारित बहि:स्राव में रासायनिक आक्सीजन मांग के लिए अधिकतम अनुज्ञेय मान 500 मिलिग्राम/लीटर से अधिक नहीं होगा ।

2. *सामान्य बहि:स्राव उपचार संयंत्र (सीईटीपी) की संघटक यूनिटों द्वारा अधिकतम अनुज्ञेय योगदान नियत विघटित ठोस पदार्थ(एफडीएस) 1000 मिली ग्राम/लीटर होगा । उन मामलों में जहां संघटक यूनिटों द्वारा प्रयोग किए गए कच्चे पानी में नियत विघटित ठोस पदार्थ (एफडीएस) पहले से ही अधिक है (अर्थात् यह 1100 मिली ग्राम/लीटर से अधिक है) वहां उपचारित बहि:स्राव में नियत विघटित ठोस पदार्थ (एफडीएस) के लिए अधिकतम अनुज्ञेय मान राज्य बोर्ड द्वारा तदनुसार उपांतरित किया जाएगा ।

3. सिंचाई के लिए भूमि पर उपचारित बहि:स्राव के निस्सारण की दशा में, मृदा और भूजल क्वालिटी पर समाघात सामान्य बहि:स्राव उपचार संयंत्र (सीईटीपी) प्रबंध द्वारा वर्ष में दो बार (मानसून से पूर्व और उसके पश्चात्) मानीटर किया जाएगा । सिंचाई के लिए भूमि पर उपचारित बहि:स्राव और मल जल के संयुक्त निस्सारण के लिए, मलजल के साथ मिश्रण अनुपात राज्य बोर्ड द्वारा विहित किया

35

	जाएगा ।
	4. सेक्टर विनिर्दिष्ट मानकों से चयनित कुछ महत्वपूर्ण सेक्टरों के लिए विनिर्दिष्ट पैरामीटर ।

सेक्टर	**विनिर्दिष्ट पैरामीटर**
टैक्सटाइल	जैव आपन परीक्षण, कुल क्रोमियम, सल्फाइड, फैनोलिक यौगिक मिश्रण
इलैक्ट्रोप्लेटिंग उद्योग	तेल और ग्रीज, अमोनिया, नाइट्रोजन, निकिल, हैक्सावेलेंट क्रोमियम, कुल क्रोमियम, तांबा, जस्त, सीसा, लोहा, कैडमियम, सायनाइड, फ्लोराइड, सल्फाइड, फास्फेट, सल्फेट
चर्म शोधनशाला	सल्फाइड, कुल क्रोमियम, तेल और ग्रीज, क्लोराइड
रंजक और रंजक इंटरमिडिएट	तेल और ग्रीज, फैनोलिक यौगिक मिश्रण, कैडमियम, तांबा, मैगनीज, सीसा, पारा, निकिल, जस्त, हैक्सावेलेंट क्रोमियम, कुल क्रोमियम, जैव-आमापन परीक्षण, क्लोराइड, सल्फेट
जैविक रासायनिक विनिर्माण उद्योग	तेल और ग्रीज, जैव-आमापन परीक्षण, नाइट्रेट, आर्सेनिक, हैक्सावेलेंट क्रोमियम, कुल क्रोमियम, सीसा, साइनाइड, जस्त, पारा, तांबा, निकिल, फैनोलिक यौगिक मिश्रण, सल्फाइड
भेषजी उद्योग	तेल और ग्रीज, जैव-आमापन परीक्षण, पारा, आर्सेनिक, हैक्सावेलेंट क्रोमियम, सीसा, साइनाइड, फैनोलिक यौगिक मिश्रण, सल्फाइड, फास्फेट

[फा.सं. क्यू-15017/18/2014-सीपीडब्ल्यू]

डा. राशिद हसन, सलाहकार

टिप्पण: मूल नियम भारत के राजपत्र, असाधारण, भाग II, खंड 3, उपखंड (i) में का.आ. सं. 844(अ), तारीख 19 नवंबर, 1986 द्वारा प्रकाशित किए गए थे और तत्पश्चात उनमें निम्नलिखित अधिसूचनाओं के द्वारा संशोधन किए गए :

का.आ. सं. 433(अ), तारीख 18 अप्रैल, 1987; सा.का.नि. सं. 176(अ), तारीख 2 अप्रैल, 1996; सा.का.नि. सं. 97(अ), तारीख 18 फरवरी, 2009; सा.का.नि. सं. 149(अ), तारीख 4 मार्च, 2009; सा.का.नि. सं. 543(अ), तारीख 22 जुलाई, 2009; सा.का.नि. सं. 739(अ), तारीख 9 सितंबर, 2010; सा.का.नि. सं. 809(अ), तारीख 4 अक्तूबर, 2010; सा.का.नि. सं. 215(अ), तारीख 15 मार्च, 2011; सा.का.नि. सं. 221(अ), तारीख 18 मार्च, 2011; सा.का.नि. सं. 354(अ), तारीख 2 मई, 2011; सा.का.नि. सं. 424(अ), तारीख 1 जून, 2011;

सा.का.नि. सं. 446(अ), तारीख 13 जून, 2011; सा.का.नि. सं. 152(अ), तारीख 16 मार्च, 2012; सा.का.नि. सं. 266(अ), तारीख 30 मार्च, 2012; सा.का.नि. सं. 277(अ), तारीख 31 मार्च, 2012; सा.का.नि. सं. 820(अ), तारीख 9 नवंबर, 2012; सा.का.नि. सं. 176(अ), तारीख 18 मार्च, 2013; सा.का.नि. सं. 535(अ), तारीख 7 अगस्त, 2013; सा.का.नि. सं. 771(अ), तारीख 11 दिसंबर, 2013; सा.का.नि. सं. 2(अ), तारीख 2 जनवरी, 2014; सा.का.नि. सं. 229(अ), तारीख 28 मार्च, 2014; सा.का.नि. सं. 232(अ), तारीख 31 मार्च, 2014; सा.का.नि. सं. 325(अ), तारीख 7 मई, 2014; सा.का.नि. सं. 612(अ), तारीख 25 अगस्त, 2014; सा.का.नि. सं. 789(अ), तारीख 11 नवंबर, 2014; और अंत में अधिसूचना का.आ. सं. 3305(अ), तारीख 7 दिसंबर, 2015 द्वारा संशोधन किए गए थे |

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 1st January, 2016

S.O. 4(E).—In exercise of the powers conferred by sections 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules, 1986, namely:—

1. **Short title and Commencement.**—(1)These rules may be called the Environment (Protection) Amendment Rules, 2015.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Environment (Protection) Rules, 1986, in Schedule-I,—

(a) the serial number 41 and the entries relating thereto, shall be omitted;

(b) for serial number 55 and the entries relating thereto, the following serial number and entries shall be substituted, namely:—

S. No.	Industry	Parameter	Standards		
(1)	(2)	(3)	(4)		
"55.	**Common Effluent Treatment Plants(CETP)**				
	A. Inlet Quality Standards	For each Common Effluent Treatment Plant (CETP), the State Board will prescribe Inlet Quality Standards for General Parameters, Ammonical-Nitrogen and Heavy metals as per design of the Common Effluent Treatment Plant (CETP) and local needs & conditions.			
	B: Treated Effluent Quality Standards		Max. permissible values (in milligram/litre except for pH and Temperature)		
			Into inland surface water	On land for irrigation	Into sea
		General Parameters			
		pH	6 - 9	6 - 9	6 - 9
		Biological Oxygen Demand, BOD_3, 27 °C	30	100	100
		Chemical Oxygen Demand (COD)	250	250	250*
		Total Suspended Solids (TSS)	100	100	100
		Fixed Dissolved Solids (FDS)	2100*	2100*	NS*

Specific parameters				
Temperature, °C	Shall not exceed more than 5°C above ambient water temperature	Shall not exceed more than 5°C above ambient water temperature	Shall not exceed more than 5°C above ambient water temperature
Oil & Grease	10	10	10
Ammonical –Nitrogen	50	NS*	50
Total Kjeldahl Nitrogen (TKN)	50	NS*	50
Nitrate- Nitrogen	10	NS*	50
Phosphates, as P	5	NS*	NS*
Chlorides	1000	1000	NS*
Sulphates, as SO_4	1000	1000	NS*
Flouride	2	2	15
Sulphides, as S	2	2	5
Phenolic compounds (as C_6H_5OH)	1	1	5
Total Res. Chlorine	1	1	1
Zinc	5	15	15
Iron	3	3	3
Copper	3	3	3
Trivalent Chromium	2	2	2
Manganese	2	NS*	2
Nickel	3	NS*	3
Arsenic	0.2	NS*	0.2
Cyanide, as CN	0.2	NS*	0.2
Vanedium	0.2	NS*	0.2
Lead	0.1	NS*	0.1
Hexavalent Chromium	0.1	NS*	0.1
Selenium	0.05	NS*	0.05
Cadmium	0.05	NS*	0.05
Mercury	0.01	NS*	0.01
Bio-assay test	As per industry-specific standards	As per industry-specific standards	As per industry-specific standards

*NS-Not specified

Notes:

1. *Discharge of treated effluent into sea shall be through proper marine outfall. The existing shore discharges shall be converted to marine outfalls. In cases where the marine outfall provides a minimum initial dilution of 150 times at the point of discharge and a minimum dilution of 1500 times at a point 100 m away from discharge point, then, the State Board may relax the Chemical Oxygen Demand (COD) limit:

	Provided that the maximum permissible value for Chemical Oxygen Demand (COD) in treated effluent shall be 500 milligram/litre. 2. *Maximum permissible Fixed Dissolved Solids (FDS) contribution by constituent units of a Common Effluent Treatment Plant (CETP) shall be 1000 milligram/litre. In cases where Fixed Dissolved Solids (FDS) concentration in raw water used by the constituent units is already high (i.e. it is more than 1100 milligram/litre) then the maximum permissible value for Fixed Dissolved Solids (FDS) in treated effluent shall be accordingly modified by the State Board. 3. In case of discharge of treated effluent on land for irrigation, the impact on soil and groundwater quality shall be monitored twice a year (pre- and post-monsoon) by Common Effluent Treatment Plants (CETP) management. For combined discharge of treated effluent and sewage on land for irrigation, the mixing ratio with sewage shall be prescribed by State Board.

4. Specific parameters for some important sectors, selected from sector-specific standards

Sector	Specific Parameters
Textile	Bio-assay test, Total Chromium, Sulphide, Phenolic compounds
Electroplating Industries	Oil & Grease, Ammonia-Nitrogen, Nickel, Hexavalent Chromium, Total Chromium, Copper, Zinc, Lead, Iron, Cadmium, Cyanide, Fluorides, Sulphides, Phosphates, Sulphates,
Tanneries	Sulphides, Total Chromium, Oil & Grease, Chlorides
Dye & Dye Intermediate	Oil & Grease, Phenolic compounds, Cadmium, Copper, Manganese, Lead, Mercury, Nickel, Zinc, Hexavalent Chromium, Total Chromium, Bio-assay test, Chlorides, Sulphates,
Organic chemicals manufacturing industry	Oil & Grease, Bio-assay test, Nitrates, Arsenic, Hexavalent Chromium, Total Chromium, Lead, Cyanide, Zinc, Mercury, Copper, Nickel, Phenolic compounds, Sulphides
Pharmaceutical industry	Oil & Grease, Bio-assay test, Mercury, Arsenic, Hexavalent Chromium, Lead, Cyanide, Phenolic compounds, Sulphides, Phosphates."

[F. No. Q-15017/18/2014-CPW]

Dr. RASHID HASAN, Advisor

Note- The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* number S.O. 844(E), dated the 19th November, 1986 and subsequently amended *vide* the following notifications:—

S.O. 433(E), dated the 18th April 1987; G.S.R. 176(E) dated the 2nd April, 1996; G.S.R. 97(E), dated the 18th February, 2009; G.S.R. 149(E), dated the 4th March, 2009; G.S.R. 543(E), dated the 22nd July, 2009; G.S.R. 739(E), dated the 9th September, 2010; G.S.R. 809(E), dated the 4th October, 2010, G.S.R. 215(E), dated the 15th March, 2011; G.S.R. 221(E), dated the 18th March, 2011; G.S.R. 354(E), dated the 2nd May, 2011; G.S.R. 424(E), dated the 1st June, 2011; G.S.R. 446(E), dated the 13th June, 2011; G.S.R. 152(E), dated the 16th March, 2012; G.S.R. 266(E), dated the 30th March, 2012; and G.S.R. 277(E), dated the 31st March, 2012; and G.S.R. 820(E), dated the 9th November, 2012; G.S.R. 176(E), dated the 18th March, 2013; G.S.R. 535(E), dated the 7th August, 2013; G.S.R. 771(E), dated the 11th December, 2013; G.S.R. 2(E), dated the 2nd January, 2014; G.S.R. 229 (E), dated the 28th March, 2014; G.S.R. 232(E), dated the 31st March, 2014; G.S.R. 325(E), dated the 07th May, 2014, G.S.R. 612(E), dated the 25th August, 2014; G.S.R. 789(E), dated the 11th November, 2014 and lastly amended vide notification S.O. 3305(E), dated the 7th December, 2015.

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39

Punjab Pollution Control Board

Regional Office-III

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No./ R.O/LDH-III/ SPL-6 (Due to curfew, through email only) Date 04.05.2020

To

The Senior Environmental Engineer,
Punjab Pollution Control Board,
Zonal Office-II, Ludhiana.

Sub: Quality of Budha Nallah and non-utilization of the designed capacities of the Sewage Treatment Plants installed at Ludhiana.

The Ludhiana City is an industrial town and has mainly two types of effluent i.e. domestic/ commercial effluent and industrial effluent. The domestic and industrial effluents of the city are discharged into sewerage system laid by Municipal Corporation, Ludhiana. In addition, two dairy complexes located at Tajpur Road and at Haibowal discharge their effluent directly into Buddha Nallah. A major part of the effluent of the city is discharged into Buddha Nallah leading to River Sutlej near village Walipur and other part is discharged directly into River Sutlej near village Kasabaad from the outlet of STPs at Bhattian.

In the year 2019, the effluent of the city was assessed as under:

4. Discharge from Budha Nallah into river Satluj = About 600 MLD
5. Discharge from outlet of STPs at Bhattian into river Satluj = About 161 MLD
6. Total Discharge of the city into river Satluj = About 761 MLD

Now, due to COVID-19 situation, the Govt. of Punjab has imposed curfew/ lockdown from 23rd March, 2020 and the industries & the commercial establishments are closed from the same day. Presently the source of effluent generation in the city, during this period, is domestic only. Effluent samples from the outlets of all the STPs & from the outfall of Buddha Nallah into River Sutlej were collected on 03.04.2020 and results of the same are received through email from Zonal Lab. To assess the change in the water quality at the above outlets, the analysis results for the month of April, 2020 have been compared with the average results of the months of Jan, 2020 to March, 2020 and are as under:-

STP Balloke, 152 MLD

Sr. no.	Parameters	Jan, 2020	Feb, 2020	March, 2020	Average results of these three months	April, 2020	Permissible limits
1.	pH	7.4	7.26	7.2	7.3	6.5	6.5-9.0
2.	Bio-Chemical Oxygen Demand mg/l	30	40	48	39.33	42	<30 mg/l
3.	Chemical Oxygen Demand mg/l	152	200	240	197.33	184	--
4.	Total Suspended Solid mg/l	56	120	128	101.33	65	<100 mg/l
5.	Fecal Coliform MPN/100 ml	<1.8	1200	2100	1650.00	1700	<1000

STP Balloke, 105 MLD

Sr. no.	Parameters	Jan, 2020	Feb, 2020	March, 2020	Average results of these three months	April, 2020	Permissible limits
1.	pH	7.8	7.63	7.6	7.7	7.3	6.5-9.0
2.	Bio-Chemical Oxygen Demand mg/l	25	18	22	21.67	26	<30 mg/l

3.	Chemical Oxygen Demand mg/l	96	122	120	112.67	140	--
4.	Total Suspended Solid mg/l	78	104	110	97.33	42	<100 mg/l
5.	Fecal Coliform MPN/100 ml	830	930	820	860.00	930	<1000

STP Jamalpur, 48 MLD

Sr. no.	Parameters	Jan, 2020	Feb, 2020	March, 2020	Average results of these three months	April, 2020	Permissible limits
1.	pH	7.82	7.7	7.9	7.8	7.3	6.5-9.0
2.	Bio-Chemical Oxygen Demand mg/l	320	210	170	233.33	195	<30 mg/l
3.	Chemical Oxygen Demand mg/l	922	620	546	696.00	560	--
4.	Total Suspended Solid mg/l	336	312	208	285.33	384	<100 mg/l
5.	Fecal Coliform MPN/100 ml	120000	700000	150000	323333.33	430000	<1000

STP Bhattian, 111 MLD

Sr. no.	Parameters	Jan, 2020	Feb, 2020	March, 2020	Average results of these three months	April, 2020	Permissible limits
1.	pH	7.6	6.9	7.5	7.3	6.9	6.5-9.0
2.	Bio-Chemical Oxygen Demand mg/l	50	55	105	70.00	40	<30 mg/l
3.	Chemical Oxygen Demand mg/l	224	230	360	271.33	180	--
4.	Total Suspended Solid mg/l	188	90	156	144.67	85	<100 mg/l
5.	Fecal Coliform MPN/100 ml	3500000	12000	70000	1194000.00	4900	<1000

STP Bhattian, 50 MLD

Sr. no.	Parameters	Jan, 2020	Feb, 2020	March, 2020	Average results of these three months	April, 2020	Permissible limits
1.	pH	8	8.4	7.7	8.0	7.3	6.5-9.0
2.	Bio-Chemical Oxygen Demand mg/l	6	40	20	22.00	16	<30 mg/l
3.	Chemical Oxygen Demand mg/l	44	148	88	93.33	80	--
4.	Total Suspended Solid mg/l	20	34	32	28.67	42	<100 mg/l
5.	Fecal Coliform MPN/100 ml	45	600	2100	915.00	410	<1000

Budha Nallah at Walipur

Point of Sample Collection	Month of sampling	pH	COD mg/l	BOD mg/l	T. Coli (MPN/ 100 ml)	F. Coli (MPN/100 ml)
Point source Budhha Nallah at Walipur	Jan 2020	7.3	500	170	9400000	3300000
	Feb 2020	6.6	500	180	11000000	2100000
	Mar 2020	7.6	344	120	3200000	1700000
	Average results of these three months	7.2	448	157	7866667	2366667
	April 2020	7.3	608	190	1,20,00,000	38,00,000

Month of sampling	Na mg/l	Fe mg/l	Zn mg/l	Mn mg/l	T.Cr. mg/l	H.Cr. mg/l	Ni mg/l	Cd mg/l	Pb mg/l
Jan 2020	160	18.6	1.53	0.29	0.24	BDL	0.39	BDL	BDL
Feb 2020	129	9.82	0.94	0.15	BDL	BDL	BDL	BDL	BDL
Mar 2020	366	10.8	0.63	0.17	BDL	BDL	BDL	BDL	BDL
Average results of these three months	**218.33**	**13.07**	**1.03**	**0.20**	**0.08**	**BDL**	**0.13**	**BDL**	**BDL**
April 2020	71	6.7	0.75	0.19	BDL	BDL	0.06	BDL	BDL

Flow of Budha Nallah (as per data of Deptt of Water Resources)

Sr. no.	Parameters	Jan, 2020	Feb, 2020	Mar, 2020	Average results of these three months	April, 2020
1.	Average per day Flow (MLD)	586	575	576	579	469.75

The BOD is taken as a main parameter for classification of Rivers and drains. Walipur is the final confluence point of the Buddha Nallah with river Satluj, the quality of which is being monitored by the Board on monthly Basis. So as to assess the pollution level, pollution load is required to be assessed in terms of BOD. The flow data of Budha Nallah is taken from the drainage department. The BOD load calculated is as under:-

Sr. no.	Parameters	Average result of (Jan 20, Feb 20 & March 2020	April, 2020
1	Flow (MLD)	579	469.75
2	BOD at Walipur (mg/l)	157	190
Total BOD Load (kg/day)		**90903**	**89252.5**

From the above, it is concluded that during the month of April, 2020 the:

1. Discharge of the city has reduced to about 19% due to closure of the industrial and commercial activities.
2. Level of BOD has increased in the Budha Nallah by about 21%.
3. BOD load in the Budha Nallh has decreased by about 2% due to less quantity of flow in it.
4. Due to less quantity of flow in it, the flow in Budha Nallah looks better.

It is further intimated that the following sewage treatment plants are installed at Ludhiana:

Sr No.	Location	Capacity in MLD	Operational Status
1	Jamalpur	48	Non operational
2	Bhattian	111	Operational
3		50	Operational
4	Balloke	152	Operational
5		105	Operational

Thus, the operational capacity of STPs at Ludhiana is 418 MLD.

As per the data available from the Department of Water Resources and Municipal Corporation Ludhiana, for the month of April, 20200, it has been found that:

Discharge of effluent of the city into river Satluj through Budha Nallah	About 470 MLD
Discharge of effluent of the city into river Satluj through outlets of STPs at Bhattian STP	About 141 MLD
Total Discharge of the city	About 611 MLD

Record of the effluent treated at the various STPs at Ludhiana reveals as under:

Sign

(Company Seal)

Note: # details to be given in the remarks column.

42

Present working STPs	Cap MLD	Utilised cap MLD	Unutilised Capacity MLD
48 MLD Jamalpur	48	0	48
111 MLD Bhattian	111	90.9	20.57
50 MLD Bhattian	50	50.2	-0.08
152 MLD Balloke	152	107.45	43.81
105 MLD Balloke	105	103.37	2.19
Total	**466**	**351.92**	**114.49**

This data shows that in the month of April, 2020 the whole effluent generation in the city is domestic only. Out of 611 MLD of total effluent generated in this month, about 352 MLD of effluent has been treated and about 259 MLD was discharged untreated. Out of this untreated 259 MLD, about 66 MLD is due to non utilization of the full capacities of the STPS while about 193 MLD is due to gap in the treatment capacities of the STPs.

Keeping in view of the above it is recommended that the matter may be taken up with the Municipal Corporation Ludhiana to utilize the full capacities of the existing STPs.

4/5/20

Environmental Engineer